

prescribed by the Rules has been deposited, the appellant should be allowed refund of the fee deposited in the present case.

Since the appeal is being withdrawn for a technical defect and for the fresh appeals, court fee stated to have been deposited, the appellant is held entitled to refund of the fee deposited for filing the instant appeal as we consider it to be a fit case for waiver of the fee.

In view of the prayer of the appellant, the appeal is dismissed as withdrawn with liberty to file a fresh appeal.

(H.L. Bajaj)
Technical Member

(Anil Dev Singh)
Chairperson